

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
Company Appeal(AT)(Insolvency) No. 781 of 2019**

**IN THE MATTER OF:**

**C & C Constructions Limited** **...Appellant**

**Vs**

**Power Grid Corporation of India Ltd.** **Respondent**

**Present:**

**For Appellant: Mr. Pulkit Deora, Advocate**

**For Respondent: Mr. Krishnendu Datta, Sr. Advocate, Mr. Apoorv P  
Tripathi, , Mr. Surya Prakash, Mr. Aayush  
Agarwal, Mr. Ashkrit Tiwari, Ms. Riya Kalra,  
Advocates**

**For Applicant:- Mr. Abir Phukan, Advocate**

**ORDER**  
**(Through Virtual Mode)**

**21.05.2021** Learned Counsel for the Applicant submits that he has filed an Application – I.A. No. 746 of 2021.

Learned Counsel Mr. Abir Phukan appearing on behalf of Ministry of External Affairs submits that he has filed an Application on 10<sup>th</sup> May, 2021 before the Registry.

Learned Counsel for the Applicant is directed to provide copy of the Application to Ld. Counsel for the parties so that they may be able to file Reply of the Application.

Registry is directed to list both the Applications 'for Orders' on **4<sup>th</sup> June, 2021.**

**[Justice Jarat Kumar Jain]  
Member (Judicial)**

**(Dr. Ashok Kumar Mishra)  
Member(Technical)**